

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREYAS PAPERS PRIVATE LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shreyas Papers Private Limited
2.	Date of incorporation of corporate debtor	14/07/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U02101KA1992PTC013345
5.	Address of the registered office and principal office (if any) of corporate debtor	51,Raj Nagar, Hubli, Karnataka. 580032
6.	Insolvency commencement date in respect of corporate debtor	31.10.2023 (Copy of the order received on 13.11.2023)
7.	Estimated date of closure of insolvency resolution process	28 th April 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Narayana Kamma, IBBI/IPA-002/IP-N01072/2020-2021/13429
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-1807, Brigade Gateway, No.26/1, Dr. Rajkumar Road, Malleshwaram (west) Bangalore.560055 Kln6019@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-1807, Brigade Gateway, No.26/1, Dr. Rajkumar Road, Malleshwaram (west) Bangalore.560055. cirp.shreyaspapers@gmail.com
11.	Last date for submission of claims	29 th November 2023
12.	(a) Relevant Forms and	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shreyas Papers Private Limited on 31.10.2023. (Copy of the order received on 13.11.2023)

The creditors of Shreyas Papers Private Limited are hereby called upon to submit their claims with proof on or before 27th November 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



(Narayana Kamma)

Interim Resolution Professional

Dated 16th November 2023

Place : Bangalore

